

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA 4032/2015

this the 2nd day of November, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Dr.Birendra Kumar Sinha, Member (A)

Shri Kundan
Casual Labourer
Aged about 69 ½ years
S/o Late Shri Battain
R/o Village Chakrasainpur
Post Babugarh Cantt. Distt. Hapur Applicant

(By Advocate: Shri V.P.S.Tyagi)

Versus

1. The Union of India
(Through Secretary)
Ministry of Defence
South Block
New Delhi – 110 001
2. The D(QS) Ministry of Defence
Sena Bhawan,
New Delhi
3. The Director General of RVS (RV-1)
QMG's MOD (Army)
West Block-III, R.K.Puram
New Delhi – 110 066
4. The Additional Director General of Org.4(Civ)(a)
Adjutant General's Branch AHQ
DHQ PO New Delhi – 110 011
5. The Controller General of Defence Accounts
(CGDA)
Ulan Batar Marg Palam
Delhi Cantt-110 010Respondents

(By Advocate: Shri Ashish Nischal)

ORDER (ORAL)**By Hon'ble Mr. V.Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is working as Casual Labourer under the respondents, filed the present OA seeking the following reliefs:-

- “(a) Direct the Respondents to get the ex-post facto sanction for accord of substantive absorption by grant of ante-dated regularization to the applicant as being his case of most genuine and of undue hardship which need be granted in the interest of Justice, fair play keeping in view his seniority as well as experience by implementing directions of **DOP&T OM dt.11.12.2006**.
- (b) Direct the Respondents to do the needful in the above context on the similar lines as is being adopted in the sister concerns under the same QMG's Branch in AHQ Ministry of Defence with all consequential benefits monetarily and otherwise as per law.
- (c) Pass any order or direct as deemed just and proper in the fact and circumstances of the case with award of cost in favour of Applicant.”

3. It is submitted that the applicant has made number of representations ventilating his grievances to the respondents including Annexure A-1, dated 21.07.2014, however, they have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the aforesaid representation dt.21.07.2014 and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

5. Let a copy of the OA, be enclosed to this order.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

/uma/

